

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

TUESDAY, THE TWENTY NINTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO

PUBLIC INTEREST LITIGATION NO: 206 OF 2012

**Between:**

Operation Mercy India Foundation (OMIF), Rep. by its National Director Dr. Beryl D'Souza, W/o Joshua Vali, Logos Bhavan, Jeedimetla Village, Medchal Road, Secunderabad -

...PETITIONER

**AND**

1. The Government of Andhra Pradesh, Represented by its, Chief Secretary, Secretariat Buildings, Hyderabad.
2. The Director General of Police, Lakdi-ka-pool, Hyderabad.
3. The Inspector General of Police, Protection of Civil Rights, Lakdi-ka-pool, Hyderabad.
4. The Commissioner of Social Welfare, Social Welfare Department, Lower Tank Government of Andhra Pradesh, Hyderabad.
5. The Commissioner of Women and Child Welfare, Women and Child Welfare Department, Government of Andhra Pradesh, Hyderabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue any writ order or direction, more particularly, one in the nature of writ of mandamus declaring the action of the respondents in not taking steps pursuant to the Representation of the petitioner dated 02-12-2011 and Sec. 11 of Act 10/88 in bringing out the Rules to the Act 10/88 as illegal, arbitrary and contrary to Sec. 11 of Act 10 of 1988 and in violation of Article 14, 21 of the Constitution of India and consequently direct the respondents to forthwith bring out Rules to the Andhra Pradesh Devadasi (Prohibition and Dedication) Act 1988 (Act. 10/88) for effective implementation.

**I.A. NO: 1 OF 2012(PILMP. NO: 258 OF 2012)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to forthwith initiate steps-to bring out Rules to the Andhra Pradesh Devadasis (Prohibition and Dedication) Act, 1988 (Act. 10/88) for effective implementation and pending disposal of the above, pending disposal of the above Writ Petition, and to pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case. pending disposal of the above writ petition.

**Counsel for the Petitioner: SRI M.CHALAPATHI (NOT PRESENT)**

**Counsel for the Respondents: SRI MOHD. IMRAN KHAN,  
ADDL ADVOCATE GENERAL**

**The Court made the following: ORDER**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Public Interest Litigation No.206 of 2012

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. Mohd. Imran Khan, learned Additional Advocate General for the State of Telangana appears for the respondents.

2. Perused the record.
3. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

“For the reasons stated in the accompanying affidavit, it is therefore, prayed that this Court may be pleased to issue any writ order or direction, more particularly, one in the nature of writ of mandamus declaring the action of the respondents in not taking steps pursuant to the Representation of the petitioner dated 02.12.2011 and Section 11 of Act 10/88 in bringing out the Rules to the Act 10/88 as illegal, arbitrary and

contrary to Section 11 of Act 10 of 1988 and in violation of Articles 14 and 21 of the Constitution of India and consequently direct the respondents to forthwith bring out Rules to the Andhra Pradesh Devadasi (Prohibition and Dedication) Act, 1988 (Act 10/88) for effective implementation and to pass such orders as this Court may deem fit and proper in the circumstances of the case.”

4. Learned Additional Advocate General submits that in exercise of powers under sub-Sections (1) and (2) of Section 11 of Telangana Devadasi (Prohibition of Dedication) Act, 1988 (Telagana adaptation) Order, 2016, the State Government has framed Telangana Devadasi (Prohibition of Dedication) Rules, 2016.

5. A copy of the aforesaid Rules has been placed before us. The same is taken on record.

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6. In view of framing of the aforesaid Rules, the issue raised in this writ petition stands redressed. No further orders are required to be passed in the writ petition.

7. Accordingly, the Writ Petition is disposed of. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

//TRUE COPY//

SD/- K. AMMAJI  
ASSISTANT REGISTRAR  
SECTION OFFICER

To,

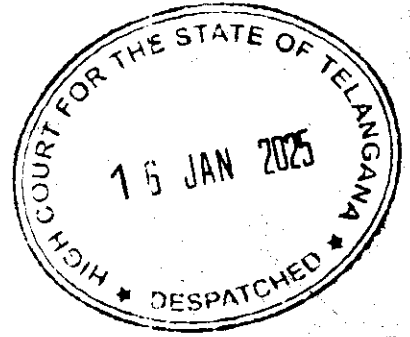
1. The Chief Secretary, Secretariat Buildings, Hyderabad, Government of Telangana.
2. The Director General of Police, Lakdi-ka-pool, Hyderabad.
3. The Inspector General of Police, Protection of Civil Rights, Lakdi-ka-pool, Hyderabad.
4. The Commissioner of Social Welfare, Social Welfare Department, Lower Tank Government of Andhra Pradesh, Hyderabad.
5. The Commissioner of Women and Child Welfare, Women and Child Welfare Department, Government of Andhra Pradesh, Hyderabad
6. One CC to SRI M.CHALAPATHI, Advocate [OPUC]
7. Two CCs to ADDL ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad [OUT]
8. Two CD Copies

BSR  
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**HIGH COURT**

**DATED: 29/10/2024**



**ORDER**

**PIL.No.206 of 2012**

**DISPOSING OF THE PIL,  
WITHOUT COSTS**

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12/11/24

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